

Donbok Buam & 3 Ors Vs Superintendent of Police & Anr

Court: Meghalaya High Court At Shillong

Date of Decision: Nov. 25, 2021

Acts Referred: Code Of Criminal Procedure, 1973 " Section 401, 407, 408

Indian Penal Code, 1860 " Section 34, 188, 477, 506

Khasi Syiemship (Administration Of Justice) Rules, 1950 " Rule 2, 14, 408

Constitution Of India, 1950 " Article 227

Hon'ble Judges: W. Diengdoh, J

Bench: Single Bench

Advocate: E. Nongbri, T.L. Jyrwa, R. Colney, P.S. Nongbri

Final Decision: Disposed Of

Judgement